## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38.

Dated: 7

7 MAY 1994

To

- 1. Sri.Sanjeev Malhotra, All India Services, Law Journal, No. 22, Tagore Park, Near Model Town, Delhi- 110 009.
- 2. M/s.Administrative Tribunal Reporter, No. 90, Bhagar Sing Market, New Delhi-110001.
- The Editor, Administrative Tribunal Cases, C/c. Eastern Book Company, No. 34, Lalbagh, Lucknow-226001.
- 4. The Administrative Tribunals, Judgements, No. 3857, Sector-32D, Chandigarh-1600047.

- 5. M/s.Services Law Reporter, No. 108, Sector-27-A, Chandigarh.
- 6. The Chief Editor,
  Weekly Law Notes,
  Khanda Falsa, Jodhpur,
  Bajacthan.
- 7. The Deputy Secretary, Indian Law Academy, Rajajipuram, Lucknow-226017.
- 8. The Manager,
  Swamys Publishers(P)
  Limited, P.B.No.2468,
  No.164, R.K.Mutt Road,
  Sandhya Mansions,
  Rajaannamalaipuram,
  Mainten 600 028.

Sir,

I am directed to forward herewith a copy such of the undermentioned Orders passed by a Bench of this Tribunal with a request for publication, the journals.

#### ABPLICATIONS NO.

DATE OF THE ORDER.

1. O.A.No.593 of 1993......Dated: - 26th May, 1994.

Yours faithfully,

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## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.593/93

THURSDAY THIS THE TWENTY SIXTH DAY OF MAY. 1994

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN

MR. V. RAMAKRISHNAN MEMBER (A)

Smt. Mythili Rangaswamy, Chief Clerk, Office of the Chief Engineer (Cons), Railways No.18, Millers Road, Bangalore - 560 046

Applicant

( By Advocate Anirudda Desai )

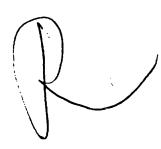
v.

- The General Manager, Southern Railways, Headquarters Office, Madras - 3
- The General Manager,
   South Central Railways,
   Secunderabad,
   Andhra Pradesh
- The Financial Advisor and Chief Accounts Officer, Southern Railways, Headquarters Office, Madras
- 4. Chairman,
  Railway Board,
  Covernment of India,
  Ministry of Railways,
  New Delhi 9

Union of India,
Ministry of Railways,
represented by its
Secretary to Government of India
New Delhi

Respondents

(By learned Standing Counsel for Railways ) Shri A.N. Venugopal



#### DRDER

#### MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

The applicant Smt, Mythili Rangaswamy is the widow of one Rangaswamy who died in harness while serving the RailWay Administration currently represented by Re1 to R-5 in this application. When Rangaswamy died While in service, the applicant was given a family pension including DA as well. transpires that the applicant Mythili Rangaswamy secured an appointment for herself with the Railways on compassionate grounds on 16.1.1974. But subsequently, in the year 1977, the Railway Administration re-considered its position vis-a-vis people drawing a pension but later put on the pay roll of the Rail ays and said that in such cases the payment of ed hoc relief is suspended but where it is continued, that amount would be required to be returned (Annex te A-8). A clarifatory order at R-2 has been and uced by the Railway Administration in that behalf.

the ad hoc relief/DA on family pension, the applicant agitated for restoration of the second benefit from 1977 but without any avail. Hence this application for restoration of the D.A. on family pension etc. etc. Realising that her action in challenging the orders of the Railway Administration passed in the year 1977 but notified in 1978, might be met with a plea of limitation, the applicant seeks condonation of delay in the filing of this



application pointing out inter alia that she had not kept quiet all these years but had been continuously representing to the authorities and finally after realising that her pleas met no response from them she has approached this Tribunal for redressal of her grievances. The application is resisted by the Railway Administration both on merits and also on grounds of limitation. It is urged that no reasons have been adduced for condoning the delay. The mere fact that the applicant had been representing repeatedly is no substitute for the statutory remedy available to the applicant. On merits the Administration points out that the applicant is employed with the Railways and nonetheless still received family pension and all that the Administration has taken away is the D.A. which is otherwise compensated by the salary the applicant gets.

the applicant and the learned Standing Counsel
Shri A.N. Venugopal. We are not inclined to accept
the submissions of the Railway Administration
and we think that the Administration has taken
an unduly harsh view of the situation in seeking
to make a gain cut of the misfortune of the
applicant who lost her husband while in service.
We admit this application and proceed to dispose
it of as follows:

We find and we are somewhat astonished to notice that there is no legal sanct-ion for A-B and R-2 viz. orders withdrawing DA from the

employee. Both orders purport to have been made on grounds of alleged administrative authority. We do not know how the Railway Administration thought it fit to back some kind of administrative sanction in the absence of any legal authority.

The grant of family pension or as a matter 5. of fact a regular pension is regulated under the There are a set of rules governing the rules. payment of family pension which fact is not in dispute. Those rules provide for payment of DA on family pension and in the absence of any other rule giving powers to the Administrattion to take away that relief of DA, the Administration could not have reviewed the same. We think that any administrative fiat would not be a equate for denying that benefit. We may point out that Rule \$5(A)(ii) in the Central Pension Rules which authorises the Union Government/ State Government etd. etc. #o,withdraw DA on pension in case of me-employment reads as follows:

"If a pensioner is re-employed under the Central or State Government or a Corporation/Company/Body/Bank under them in India or abroad including permanent absorption in such Corporation/Company/Body/Bank, he shall not be eligible to draw dearness relief on pension/family pension during the period of such re-employment."

in the Railway Pension Rules under which the Administration are empowered to withdraw DA on pension in the course of re-employment. We may also point out that the rule supra refers to a person who is re-employed. But here the widow has been granted

an appointment on compassionate grounds. Be that as it may, the action of the Railways is unjustified for in the absence of any rule warranting withdrawal of DA on family pension, the same could not have been done. A mere administrative order would be inadequate to enable the administration to make any such move. For these reasons, we find the denial of DA on family Dension to be wholly untenable and unjustifiable. We, therefore, strike down that part of A-8 and R-2 which empowers the Railway Administration to stop payment of DA on family pension. Consequently, the applicant would now be entitled to DA on family pension but the question is and that is the more pertinent one being the time factor that can permit the applicant to claim such relief. We cannot obviously grant relief from 1978 because the Administration Tribunal itself was not yet thought of. As a matter of fact, the applicant seeks condonation of delay in the making of this application.  $\ensuremath{\mathsf{We}}$  do not think there is any need for condonation of delay because the right of the applicant that is denied is a recurring one, it goes on and on till it is actually remedied. It does seem to us that we could go back to a period of three years from the date of the application but in this case we think it appropriate to limit the tracking back of the applicant's relief regards payment of DA on family gension just to one year prior to the making of this Alication. This application having been filed

्रिक्स भेव जयते of DA on family pension from the month of June, 1992,

BANGALO

and onwards. Accordingly, we make a direction to the respondents for grant DA on family pension to the applicant with effect from June, 1992, and thereafter. There will be no order as to costs. We further direct respondents to comply with the directions made as above within three months from the date of receipt of a copy of this

order. Send a copy of this order to R-1 and R-2 for information and needful action.

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( V. RAMAKRISHNAN ) MEMBER(A) ( P.K. SHYAMSUNDAR VICE CHAIRMAN

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SECTION OFFICER ( ( CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH BANGALORE

# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-560 038.

Dated:-

7 MAY 1994

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APPLICATION	TACHAMPETER.					

APPLICANTS:

RESPONDENTS:

Smt.Mythili Rangaswamy, v/s. The General Manager, Southern Railways, Madras and Others.

- 1. Sri.Anirudha Desai, Advocate, No.16, Second Floor, S.S.B.Mutt Buildings, Tank Bund Road, Bangalore-560 009.
- The General Manager, Southern Railways, Headquarters Office, Park Town, Madras-3.
- 3. The General Manager, South Central Railways, Seconderabad, Andhra Pradesh.
- 4. Sri.A.N. Venugopala Gowda, Advocate, 8/2, Upstairs, R. V. Road, Bangalore-4.

Subject:- Forwarding of copies of the Orders passed by the Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the GRDER/
STAY GRDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 26-05-1994.

JUDICIAL BRANCHES.

le Issued

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## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

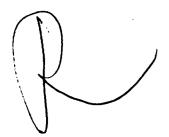
ORIGINAL APPLICATION NO.593/93

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MR. V. RAMAKRISHNAN

MEMBER (A)



Smt. Mythili Rangaswamy, Chief Clerk, Office of the Chief Engineer (Cons), Railways No.18, Millers Road, Bangalore - 560 046

Applicant

( By Advocate Anirudda Desai )

ν.

- The General Manager, Southern Railways, Headquarters Office, Madras - 3
- The General Manager,
   South Central Railways,
   Secunderabad,
   Andhra Pradesh
- The Financial Advisor and Chief Accounts Officer, Southern Railways, Headquarters Office, Madras
- 4. Chairman,
  Railway Board,
  Government of India,
  Ministry of Railways,
  New Delhi 9

Union of India,
Ministry of Railways,
represented by its
Secretary to Government of India
New Delhi

Respondents

( By learned Standing Counsel for Railways ) Shri A.N. Venugopal



#### DRDER

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applicant who lost her husband while in service.
We admit this application and proceed to dispose
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employee. Both orders purport to have been made on grounds of alleged administrative authority. We do not know how the Railway Administration thought it wit to brook some kind of administrative sanction in the absence of any legal authority.

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"If a pensioner is re-employed under the Central or State Government or a Corporation/Company/Body/Bank under them in India or abroad including permanent absorption in such Corporation/Company/Body/Bank, he shall not be eligible to draw dearness relief on pension/family pension during the period of such re-employment."

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of DA on family pension from the month of June, 1992,

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and onwards. Accordingly, we make a direction to the respondents for grant DA on family pension to the applicant with effect from June, 1992, and thereafter. There will be no order as to costs. We further direct respondents to comply with the directions made as above within three months from the date of receipt of a copy of this conter. Send a copy of this order to R-1 and R-2 for information and needful action.

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Sd-

V. RAMAKRISHNAN ) MEMBER(A) ( P.K. SHYAMSUNDAR VICE CHAIRMAN

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SECTION OFFICER

CENTRAL ADMINISTRATIVE TRIBUMS

ADDITIONAL BENCH

BAHGA LORE

SECTION IV-A

17082/94/Sec. IV-A

SUPREME COURT OF ILDIA NEW DELHI.

From:

The Assistant Registrar, Supreme Court of India,

DATED: 262911998.

To:

The Registrar,

Recd by host as no. 840.
R5/10/98

Central Administrative Tribunal, Bangalore.

Enter in SLP Register, C. A. Rogiter add to file

(Arising out of SLP(C)No. 1240/1996 from the Judgment and Order & Moder dated 26.5.1994 of the High Court of Karnataka at Bangalore in CATE....Appellants Therentles Ote

O.A. No. 593 of 1993). The General Manager, Southern Railway \_Versus-& Ors.

a copy of this with a Copy of c A order asper R14307

Smt. Mythili Ranga swamy

Sir,

... Respondent. OFR P93.

In pursuance of Order XIII, Rule 6, S.C.R.1966, I am directed by their Lordships of the Supreme Court to transmit herewith a certified copy of the Jacquerty Signed Order dated in the appeal above-mentioned. the 113911998 Certified copy of the decree made in the said appeal will be sent later on.

Please acknowledge receipt.

Yours faithfully,

ASSISTANT REGISTRAR

Copy to:

JK/3rd Sept.98

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